

SHRI H. N. MUKERJEE: Could I make a one-minute submission to you regarding this?

MR. SPEAKER: We have to meet again.

SHRI H. N. MUKERJEE: I shall confine myself to one minute.

MR. SPEAKER: At 4 O'Clock.

13.40 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER INDIAN TELEGRAPH ACT

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNI-
CATIONS (DR. RAM SUBHAG
SINGH): On behalf of Shri I.
K. Gujral to lay on the Table a
copy of the Indian Telegraph (Ninth
Amendment) Rules, 1967, published
in Notification No. G.S.R. 1901 in
Gazette of India dated the 19th
December, 1967, under sub-section
(5) of section 7 of the Indian Tele-
graph Act, 1885. [Placed in Library,
See No. LT-37/68].

NOTIFICATIONS UNDER RICE-MILLING IN- DUSTRY (REGULATION) ACT, ETC.

THE MINISTER OF STATE IN
THE MINISTRY OF FOOD, AGRICUL-
TURE, COMMUNITY DEVELOP-
MENT AND COOPERATION (SHRI
ANNASAHIB SHINDE): I beg:

(1) to re-lay on the Table a copy
each of the following Notifications
under sub-section (4) of section 22
of the Rice-Milling Industry (Regu-
lation) Act, 1958:—

- (i) The Rice-Milling Industry
(Regulation and Licensing)
Third Amendment Rules, 1967
published in Notification No.
G.S.R. 1465 in Gazette of
India dated the 30th Septem-
ber, 1967. [Placed in Libra-
ry. See No. LT-2192/67.]
- (ii) The Rice-Milling Industry
(Regulation and Licensing)

Fourth Amendment Rules,
1967, published in Notification
No. G.S.R. 1772 in Gazette
of India dated the 29th Nov-
ember, 1967. [Placed in
Library, See No. LT-2055/67.]

(2) to lay on the Table—

- (i) A copy each of the following
Notifications under sub-
section (6) of section 3 of
the Essential Commodities
Act, 1956:—
 - (a) The Indian Maize (Tem-
porary Use in Starch Manu-
facture) Second Order,
1967 published in Notifica-
tion No. G.S.R. 1886 in
Gazette of India dated the
18th December, 1967.
 - (b) The Indian Maize (Tem-
porary Use in Starch Manu-
facture) Third Order, 1967,
published in Notification
No. G.S.R. 1902 in Gazette
of India dated the 19th
December, 1967.
 - (c) The Roller Mills Wheat
Products (Price Control)
Second Amendment Order,
1967, published in Notifi-
cation No. G.S.R. 1932 in
Gazette of India dated the
23rd December, 1967.
 - (d) The Delhi Roller Mills
Wheat Products (Ex-mill
and Retail) Price Control
(Second Amendment) Order
1967, published in Notifica-
tion No. G.S.R. 1934 in
Gazette of India dated the
26th December, 1967.
 - (e) The Solvent-Extracted Oil,
De-oiled Meal and Edible
Flour (Control) (Second
Amendment) Order, 1967,
published in Notification
No. G.S.R. 1939 in Gazette
of India dated the 30th
December, 1967.

- (f) G.S.R. 13 published in Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1380 dated the 8th September, 1967.
- (g) G.S.R. 14 published in Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1381 dated the 8th September, 1967.
- (h) G.S.R. 15 published in Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1392 dated the 8th September, 1967.
- (i) G.S.R. 16 published in Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1383 dated the 8th September, 1967.
- (j) The Fertiliser (Control) Third Amendment Order, 1967, published in Notification No. G.S.R. 89 in Gazette of India dated the 13th January, 1968.
- (k) The Northern Inter-Zonal Maize (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 148 in Gazette of India dated the 19th January, 1968.
- (l) G.S.R. 239 published in Gazette of India dated the 2nd February, 1968, rescinding the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959.
- (m) The Inter-Zonal Wheat and wheat Products (Movement Control) Amendment Order, 1968 published in Notification No. G.S.R. 240 in Gazette of India dated the 2nd February, 1968.
- (n) The Northern Inter-Zonal Gram (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 241 in Gazette of India dated the 2nd February, 1968.
[Placed in Library, See No. LT-38/68.]
- (ii) A copy of Notification No. G.S.R. 181 published in Gazette of India dated the 25th January, 1968, making certain amendment to Notification No. G.S.R. 1942 dated the 24th December, 1964, under section 12—A of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-38/68.]

NOTIFICATION UNDER EMPLOYEES
PROVIDENT FUNDS ACT, 1952

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR, EMPLOY-
MENT AND REHABILITATION
(SHRI S. C. JAMIR): I beg to lay
on the Table—

(1) A copy of the Employees' Provident Funds (Tenth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1795 in Gazette of India dated the 9th December, 1967, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library, See No. LT-39/68.]

(2) A copy of the Audited Accounts together with the Audit Report thereon of the Employees' State Insurance Corporation for the year 1965-66, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library, See No. LT-40/68.]

NOTIFICATION UNDER REPRESENTATION
OF THE PEOPLE ACT, 1950

THE DEPUTY MINISTER IN THE
MINISTRY OF LAW (SHRI M.